

Over 450 Databases | 4.75m Documents | 23.8m Pages

1. Indian Case Law

- ❖ Supreme Court
- ❖ Federal Court
- ❖ Privy Council
- ❖ All High Courts
- ❖ District Courts
- ❖ Historical Courts
 - Ajmer Judicial Commissioner's Court
 - Goa Judicial Commissioner's Court
 - Kutch Judicial Commissioner's Court
 - Lahore High Court
 - Lower Burma Chief Court
 - Oudh Chief Court
 - Oudh Judicial Commissioner's Court
 - Pepsu High Court
 - Peshawar Judicial Commissioner's Court
 - Rangoon High Court
 - Sind Chief Court
 - Sind Judicial Commissioner's Court
 - Upper Burma Judicial Commissioner's Court
 - Vindhya Pradesh Judicial Commissioner's Court
- ❖ Tribunals and Commissions
 - Airports Economic Regulatory Authority Appellate Tribunal (AERAAT)
 - Appellate Authority for Advance Ruling (AAAR-GST)
 - Appellate Tribunal for Electricity (APTEL)
 - Appellate Tribunal for FEMA (ATFEMA)
 - Appellate Tribunal for Forfeited Property (ATFP)
 - Appellate Tribunal for NDPS (ATNDPS)
 - Appellate Tribunal for PBPT (ATPBPT)
 - Appellate Tribunal for PMLA (ATPMLA)
 - Appellate Tribunal for SAFEMA (ATSAFEMA)
 - Armed Forces Tribunal (AFT)
 - Authority for Advance Ruling (AAR-GST)
 - Authority for Advance Rulings (AAR-Income Tax)
 - Board of Revenue (Raj)
 - Board of Revenue (UP)
 - Central Administrative Tribunal (CAT)
 - Central Electricity Regulatory Commission (CERC)
 - Central Information Commission (CIC)
 - Company Law Board (CLB)
 - Competition Appellate Tribunal (Comp AT)
 - Competition Commission of India (CCI)

- Copyright Board (CB)
- Customs Excise & Service Tax Appellate Tribunal (CESTAT)
- Cyber Appellate Tribunal (Cy AT)
- Debt Recovery Appellate Tribunal (DRAT)
- Debt Recovery Tribunal (DRT)
- Income Tax Appellate Tribunal (ITAT)
- Intellectual Property Appellate Board (IPAB)
- Monopolies and Restrictive Trade Practices Commission (MRTPC)
- National Anti-Profiteering Authority (NAA)
- National Company Law Appellate Tribunal (NCLAT)
- National Company Law Tribunal (NCLT)
- National Consumer Disputes Redressal Commission
- National Green Tribunal (NGT)
- Real Estate Regulatory Authority
- Securities and Appellate Tribunal (SAT)
- Securities and Exchange Board of India (SEBI)
- Telecom Disputes Settlement and Appellate Tribunal (TDSAT)
- Trade Marks Registry (TMR)

2. Indian Statutory Law

- ❖ Central & State Statutes
- ❖ Rules, Regulations
- ❖ Circulars, Notifications, Instructions
- ❖ Bills in Parliament, Constitutional Orders

3. Indian Secondary Materials

- ❖ Constituent Assembly Debates
- ❖ Reports of Commissions and Committees
- ❖ Legal Articles - from 73 top professional and scholarly Journals!
- ❖ Bilateral and Multilateral Treaties
- ❖ Historical Trials
- ❖ Policy Documents
 - Electricity
 - Foreign Direct Investment
 - Intellectual Property
 - Pharmaceuticals Drugs and Cosmetics
 - Telecom & many more...
- ❖ Tagore Law Lectures
- ❖ Legal Business News

4. Moot Court Resources

Contains the full text of important Moot Courts.

5. Foreign Materials

- ❖ **English Law** (Licenced from ICLR, UK) with TruePrint™:
 - Law Reports (1865-till date)
 - Weekly Law Reports (1953-till date)
 - Business Law Reports (2007-till date)
Also contains Case notes/Digest notes of All ER, Lloyd's Reports, All ER (Comm), etc.
- ❖ Bangladesh - Bangladesh Legal Decisions (1981–2015) with TruePrints™ and Supreme Court of Bangladesh (2005-2019)
- ❖ Botswana - Court of Appeal (1980-2017)
- ❖ Canada - Supreme Court of Canada (1876-2020)
- ❖ Ghana - Supreme Court of Ghana (2018)
- ❖ Kenya - Supreme Court & High Court (1938-2017)
- ❖ Lesotho - Court of Appeal & High Court (1980–2015)
- ❖ Malawi - Supreme Court & High Court (1993-2018)
- ❖ Malaysia - Federal Court, Court of Appeal & High Court of Malaysia (2002-2019)
- ❖ Mauritius - Privy Council (1982-2009)
- ❖ Namibia - Supreme Court, High Court & High Court (Main Division) (1990-2018)
- ❖ Nigeria - Supreme Court of Nigeria (1961-2012)
- ❖ Pakistan - Supreme Court of Pakistan (1961-2019)
- ❖ Seychelles - Constitutional Court, Supreme Court & Court of Appeal (2000-2018)
- ❖ Singapore - Personal Data Protection Commission, (SGPDPC) (2020-2021)
- ❖ Singapore Law through LawNet (1932-2016)
- ❖ South Africa - Constitutional Court of South Africa, Competition Appeal Court, Competition Tribunal, Court of the Commissioner of Patents, Kwazulu-Natal High Court, Durban, Supreme Court of Appeal, Western Cape High Court, Cape Town (1993-2018)
- ❖ Sri Lanka - New Law Reports (1898-1977) & Sri Lanka Law Reports (1978-2009) Supreme Court of Sri Lanka (2009-2020) Court of Appeal of Sri Lanka (2011-2020)
- ❖ Swaziland - Supreme Court & High Court of Swaziland (1996-2018)
- ❖ Tanzania - Court of Appeal & High Court (1983-2011)
- ❖ Thailand - Constitutional Court of Thailand (1998-2011)
- ❖ Uganda - Constitutional Court & Supreme Court (1961-2018)
- ❖ United States - Supreme Court of United States (1754-2020) & Court of Appeals of United States (2018)
- ❖ Zambia - Supreme Court & High Court (1974-2018)
- ❖ Zimbabwe - Supreme Court of Zimbabwe (2002-2018)

6. Foreign Statutes & Acts

Contains the important Statutes & Acts of Australia, Austria, Belgium, Bhutan, Canada, Ireland, Luxembourg, Romania, Slovakia, South Africa, Switzerland, United Kingdom and United States.

7. International Materials

- ❖ African Commission on Human and Peoples' Rights (ACHPR)
- ❖ African Court on Human and Peoples' Rights (ACTHPR)
- ❖ Board of Appeal of the European Patent Office (BAEPO)
- ❖ Caribbean Court of Justice (CCJ)
- ❖ Central American Court of Justice (CACJ)
- ❖ COMESA Court of Justice (COMESACJ)
- ❖ Committee Against Torture (COMAT)
- ❖ Committee on the Elimination of Discrimination against Women (CEDAW)
- ❖ Committee on Elimination of Racial Discrimination (CERD)
- ❖ Court of Appeal for East Africa (CAEA)
- ❖ Court of Appeal for West Africa (WACA)
- ❖ East African Court of Justice (EACJ)
- ❖ Eastern Caribbean Supreme Court (ECSC)
- ❖ ECOWAS Community Court of Justice (ECOWAS CCJ)
- ❖ European Court of Justice (ECJ)
- ❖ Extraordinary Chambers in the Courts of Cambodia (ECCC)
- ❖ Human Rights Ad Hoc Court at Central Jakarta State Court (HRAHC)
- ❖ Human Rights Chamber for Bosnia and Herzegovina (HRCBH)
- ❖ Human Rights Committee (HRC)
- ❖ Inter-American Commission on Human Rights (IACHR)
- ❖ Inter-American Court of Human Rights (IACTHR)
- ❖ International Commission of Inquiry (ICI)
- ❖ International Criminal Court (ICC)
- ❖ International Criminal Tribunal for Rwanda (ICTR)
- ❖ International Military Tribunal (IMT)
- ❖ International Tribunal for the Law of the Sea (ITLOS)
- ❖ Permanent Court of Arbitration (PCA)
- ❖ Permanent Court of International Justice (PCIJ)
- ❖ Southern African Development Community Tribunal (SADCT)
- ❖ Special Court for Sierra Leone (SCSL)
- ❖ Special Tribunal for Lebanon (STL)
- ❖ UN-ETTA Special Panel for Serious Crimes & Court of Appeal (SPSC)
- ❖ UNMIK - Human Rights Advisory Panel (HRAP)
- ❖ War Crimes Section of the Court of Bosnia and Herzegovina (WCSBH)
- ❖ WIPO (Domain Name Decisions)
- ❖ WTO Dispute Settlement